

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Appeal (s) Involved:

Service Tax Appeal No. 865 of 2009

(Arising out of Order-in-Original No. IV/09/66/2009 ST dated 31/08/2009
passed by the Commissioner of Central Excise, Mangalore)

M/s. Goodluck Engineering,
1-4, Iddya, Near Lion's Centre Suratkal,
Mangalore – 575 014

Appellant(s)

VERSUS

**Commissioner of Central Excise
and Service Tax, Mangalore**

7th Floor, Trade Centre,
Bunts Hostel Road,
Mangalore – 575 003
Karnataka

Respondent(s)

Appearance:

Ms. Shreya, Advocate

For the Appellant

Mr. M.K. Davindran, Supdt. (AR)

For the Respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20201 / 2020

Date of Hearing: 18/02/2020

Date of Decision: 18/02/2020

Per : ANIL CHOUDHARY

Learned Counsel for the appellants informs that the appellants have settled the dispute as regards tax, interest and penalty under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. They have

been issued certificate in Form SVLDRS-IV. Accordingly, this appeal is disposed of in terms of the settlement between the parties.

(Order was pronounced and dictated
in Open Court on **18/02/2020**)

(ANIL CHOUDHARY)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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